

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA
UNSTARRED QUESTION NO. 3576
TO BE ANSWERED ON 08.08.2016

Fees in Private Professional Institutions

3576. SHRI SANKAR PRASAD DATTA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has any proposal to bring in an effective legislation to control the fee structure in private professional institutions;
- (b) if so, the details thereof; and
- (c) the time by which it is likely to be implemented?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(DR. MAHENDRA NATH PANDEY)

(a) to (c): The All India Council for Technical Education (AICTE) had constituted a Committee under the Chairmanship of Justice Srikrishna (former Judge of Hon'ble Supreme Court) on 07.05.2014 to recommend the fee to be charged by the private technical educational institutes in the country. The Committee submitted its report on 07.04.2015 recommending the maximum tuition and development fee to be charged by the Institutions. The AICTE Council approved the recommendations of the Committee in its Meeting held on 11.12.2015 and subsequently sent letters to all State Govts. for implementation of the report vide AICTE letter No.3-16/PC / Fee Com./2014 dated 11.02.2016.

Further as per the Approval Process Handbook of AICTE , any institution reported to be charging capitation fee, other than the tuition and development fees is liable for punitive action which includes withdrawal of approval.
